

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3849

ANSWERED ON:04.09.2012

REGULARIZATION OF UNAUTHORIZED COLONIES

Aaron Rashid Shri J.M.;Agarwal Shri Jai Prakash;Baitha Shri Kameshwar ;Bhadana Shri Avtar Singh;Gavit Shri Manikrao  
Hodlya;Hazari Shri Maheshwar ;Hussain Shri Syed Shahnawaz;Muttemwar Shri Vilas Baburao;Saroj Smt. Sushila;Singh Shri Radha  
Mohan;Upadhyay Seema;Verma Smt. Usha

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Government had sent a proposal in connection with regularization of unauthorized colonies in Delhi;
- (b) if so, the number of unauthorized colonies identified in Delhi on Governmental and private land including Archaeological Survey of India (ASI) and forest land, land owing agency wise;
- (c) Whether the Union Government has recently approved the proposal of the Delhi Government;
- (d) If So, the details thereof along with the criteria/conditions imposed for regularization of these of unauthorized colonies; and
- (e) The time by which these of unauthorized colonies are likely to be regularized?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a), (b) & (c): The GNCTD has so far identified 900 colonies eligible for regularisation under the Regulations notified by the DDA on 24.03.2008 as amended from time to tome. 315 colonies are on private land and the rest a partly or fully on public land.

(d) & (e): The eligible colonies on private land would stand regularized on the date of issue of order fixing the boundary whereas the colonies falling fully or partly on public land shall stand regularized after deposit of cost of land as per Regulations for Regularization of Unauthorized colonies in Delhi dated 24.03.2008 as amended from time to time. No time frame can be fixed to complete the regularization process.